

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD

Dated : This the 29th day of August 2002.

Contempt Application no. 85 of 2002  
in  
Original Application no. 1188 of 2001

Hon'ble Mr Justice RRK Trivedi, VC  
Hon'ble Maj Gen KK Srivastava, AM

Smt. Mridula Awasthi,  
W/o Sri SN Awasthi,  
R/o A-95, Avas Vikas Colony,  
Nandanpura, Jhansi.

... Applicant

By Adv : Sri RK Nigam

Versus

Dr PS Salaria, Dy Director, Navodaya Vidyalaya Samiti,  
Lucknow Region, B-10, Sector 'C' Aliganj, Lucknow.

... Respondent

By Adv : ....

ORDER

Hon'ble Mr Justice RRK Trivedi, VC.

By this contempt application the applicant has  
prayed to punish the respondents for committing wilful  
disobedience of the order of this Tribunal dated 17.10.2001  
passed in OA no. 1188 of 2001. This Tribunal stayed the  
operation of the order dated 2.8.2001 by which the applicant  
was transferred from Jhansi to Uttarkashi. The respondents  
were also directed to allow the applicant to join at Jhansi  
and to pay <sup>other</sup> his salary. On 11.4.2002 the respondents passed  
the following orders in respect of the applicant.

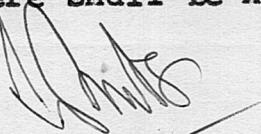
"Keeping in view the imparting of Physical Education  
e.g. Evening Games and Sports, Morning PT etc also  
safety and security of the Girl Students of JNV,  
Rudraprayag (U.Chal) Smt. Mridula Awasthi, PET(F)  
is hereby temporarily attached to JNV, Rudraprayag

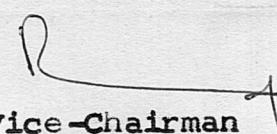
2.

for the period of one month with immediate effect."

2. The grievance of the applicant is that this Tribunal order is violative of the order of this Tribunal dated 17.10.2001. We do not agree with the submission of learned counsel for the applicant. In OA no. 1188 of 2001 the subject matter of challenge was transfer order dated 2.8.2001 transferring the applicant from Jhansi to Uttarkashi. The order dated 11.4.2002 is <sup>of a</sup> temporary attachment, for a period of one month <sup>and</sup> is entirely different order and by passing this order no contempt is committed. If the applicant is dis-satisfied the order could be challenge on original side.

3. Subject to aforesaid the contempt application is dismissed. There shall be no order as to costs.

  
Member (A)

  
Vice-Chairman

/pc/